

NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 22 of 2021

IN THE MATTER OF:

**Regional Provident Fund Commissioner,
Vadodara**

...Appellant.

Versus

Mangesh V. Kekre & Anr.

...Respondents.

Present:

For Appellant: Mr. Manish Dhir, Advocate.

For Respondent: Mr. Rajat Lohia, Advocate for R-1, RP.

Mr. Gursath Singh, Advocate for R-2.

ORDER
(Virtual Mode)

09.03.2021 Respondent Nos. 1 and 2 to file Reply-Affidavits within two weeks. Learned Counsel for the Appellant states that Rejoinder may not be necessary. Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within three weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **23rd April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)